



Government of Jammu and Kashmir
Housing & Urban Development Department
Civil Secretariat, Jammu

NOTIFICATION
Jammu, the 17th April, 2026

S.O. 117 : In exercise of the powers conferred by Section 11-A of the Jammu and Kashmir Development Act, 1970, the Government hereby makes the following amendment in the scheme for levy of charges for use of land as permitted in the master plan or the zonal plan notified vide S.O. 439 of 2021 dated 24-12-2021 read with S.O. 518 dated 13.10.2022 and S.O 539 dated 18.10.2023, namely: -

In clause 7, after sub-clause (6) of clause 7, the following shall be added as sub-clause (7).

“(7) No charges shall be payable for Change of Land Use (CLU) charges in favour of the Jammu & Kashmir Housing Board for development of a Mass Housing Colony at Bhalwal, Jammu comprising 320 flats, and land measuring 41 Kanals, 05 Marlas, falling under Khasra No. 3160/2 of the Village & Tehsil, Bhalwal, District, Jammu.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Mandeep Kaur) IAS
Commissioner/Secretary to the Government

No.HUD-HB/15/2026(7742708)

Dated: 17.04.2026

Copy to the:-

1. All Financial Commissioners (Additional Chief Secretaries).
2. All Principal Secretaries to the Government.
3. Principal Secretary to Hon'ble Lieutenant Governor, J&K.
4. Joint Secretary (Jammu, Kashmir & Ladakh), Ministry of Home Affairs, Government of India, New Delhi.
5. All Commissioner/Secretaries to the Government.
6. Divisional Commissioner, Jammu/Kashmir.
7. All Deputy Commissioners.
8. All HoD's of Housing & Urban Development Department.
9. Director, Archives, Archaeology and Museums, J&K.
10. General Manager, Ranbir Government Press, Jammu/Srinagar.
11. OSD/ Private Secretary to Hon'ble Chief Minister, J&K.
12. Private Secretary to the Chief Secretary.
13. Private Secretary to Commissioner/Secretary to the Government, H&UDD.
14. I/C Website, H&UDD.
15. Notification file/Stock file.


17/04/2026
(S. Tarandeep Singh)

Under Secretary to the Government